

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4028/2021

(Arising out of impugned final judgment and order dated 11-05-2021 in CRWP No. 4199/2021 passed by the High Court of Punjab & Haryana at Chandigarh)

GURWINDER SINGH & ANR.

Petitioner(s)

VERSUS

THE STATE OF PUNJAB & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.65199/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.65198/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

WITH

SLP(Cr1.) No. 4045/2021

(FOR ADMISSION and I.R. and IA No. 65546/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 04-06-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA  
HON'BLE MR. JUSTICE AJAY RASTOGI  
(VACATION BENCH)

For Petitioner(s) Mr. Abhimanyu Tewari, AOR  
Mr. Rakesh Talukdar, Adv.  
Mr. Ashray Chopra, Adv.  
Mr. Ankit Jaglan, Adv.  
Mr. Shashank Singh, Adv.

For Respondent(s) Mr. Vishnu Kumar Jain, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The petitioners in both the petitions are stated to have represented to the Superintendent of Police.

The grievance is that the representation(s) has not been considered by the police.

We have gone through the representation(s). We dispose of both the petitions granting liberty to the petitioners to supplement their representations to the Superintendent of Police.

Needless to state that since it concerns life and liberty, the Superintendent of Police is required to act expeditiously in accordance with law, including the grant of any protection to the petitioners in view of the apprehensions/ threats, uninfluenced by the observations of the High Court.

The special leave petitions stand disposed of.

Pending applications shall also stand disposed of.

(NEETA SAPRA)  
COURT MASTER (SH)

(DIPTI KHURANA)  
COURT MASTER (NSH)